

FORM A

PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ASHIKA COMMERCIAL PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor ASHIKA COMMERCIAL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 08/12/1987
3.	Authority under which corporate debtor is incorporated / registered Ministry of Corporate Affairs, Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U74140WB1987PTC043404
5.	Address of the registered office and principal office (if any) of corporate debtor 1 GRASTIN PLACE ORBIT 4 C KOLKATA WB 700001 IN
6.	Insolvency commencement date in respect of corporate debtor 22/08/2019 (wide order dated 22.08.2019 passed by Hon'ble National Company Law Tribunal, Kolkata Bench.
7.	Estimated date of closure of insolvency resolution process 180 days from the date of insolvency commencement date which is 18th day of February 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Manish Jain
9.	Address and e-mail of the interim resolution professional, as registered with the Board Registration No.: IBB/IPA-001/IP-P00582/2017-2018/11023 Address: 2B Grant Lane, Room No. 303, 3rd Floor, Bajarang Kunj, Kolkata – 700012. Email address: crp.ashikacommercial@gmail.com manishmahavir@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: 2B Grant Lane, Room No. 303, 3rd Floor, Bajarang Kunj, Kolkata – 700012. Email address: crp.ashikacommercial@gmail.com manishmahavir@gmail.com
11.	Last date for submission of claims 05/09/2019 (14 days from the date of intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://ibbi.gov.in/downloadform.html Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ASHIKA COMMERCIAL PRIVATE LIMITED on 22/08/2019.

The creditors of ASHIKA COMMERCIAL PRIVATE LIMITED, are hereby called upon to submit their claims with proof in or before 05/09/2019 to the interim resolution professional at the address mentioned against entry No. 10.

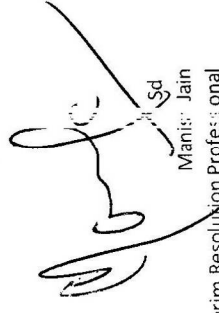
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26/08/2019

Place: KOLKATA



Sd/
Manish Jain

Interim Resolution Professional
 IBB/IPA-001/IP-P00582/2017-2018/11023